

Central Administrative Tribunal Principal Bench: New Delhi

C.P. 311/2000 In O.A. 1216/1996

New Delhi this the 24th day of August, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman Hon'ble Mr. V.K. Majotra, Member (A)

Constable Shiv Raj Singh No. 53/PCR, S/o Late Shri Hukam Chand, R/o H.No. 272, Village-Nahar Pur, Delhi-85.

..Applicant

(By Advocate: Shri Shankar Raju)

Versus

Shri T.N. Mohan
Dy. Commissioner of Police
H.Q-I,
Police Head Quarters, I.P. Estate,
M.S.O. Building, New Delhi.

.. Contemnor

ORDER(Oral)

By Mr. Justice Ashok Agarwal, Chairman

advocate learned Raju, Shankar Shri appearing on behalf of applicant seeks leave to withdraw the Contempt Petition as the respondents have started taking steps for implementing the order dated Prayer in the 1216/96. OA No. 7.1.2000 in circumstances is granted with liberty.

(V.K. Majotra)
Member (A)

(Ashok Agarwal) Chairman

cc.